

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.2
Appeal/45(AHM)2022

Proceedings under Section 252(3)

IN THE MATTER OF:

Kashyap Rajesh Patel
(Trishul Agro Mills Pvt Ltd)
V/s
ROC,Gujarat

.....Applicant

.....Respondent

Order delivered on: 21/11/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr. Subrata Kumar Dash, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vinit Nagar, PCS.
For the Respondent :

ORDER

Appeal/45(AHM)2022 is filed under Section 252(3) of the Companies Act, 2013.

Heard Ld. PCS for the applicant

Issue Notice to the Regional Director, the Registrar of Companies and the Income Tax Department.

The applicant is directed to serve notice and file an affidavit of service of notice within two weeks.

Matter stands adjourned to 10.01.2023 for further consideration.

-SD-
SUBRATA KUMAR DASH
MEMBER (TECHNICAL)

-SD-
DR. MADAN B GOSAVI
MEMBER (JUDICIAL)